IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH CM 7221-CII-2022 IN FAO No. 3678 of 2011

Tejpal V/s Satpal Verma and others

..... Appellants

..... Respondents

Notice to:

Respondents:

 Narinder Kumar Singla c/o Sh. Rakesh Kumar Mahindru Mohindra Niwas Tehsil Road, Dera Bassi District Patiala, now District SAS Nagar (owner of Matiz Car No. CH-03-A-7660)

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **08.09.2022(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 24th day of August, 2022.

Superintendent (Judl.), For Registrar (Judicial)